

15/11/93
order/Judgement despatched
to Applicant/Respondent (s)
on 20/11/93

17

21/11/93

Date: 22.11.93

C.P. 161/93

CP No. 161/93
For orders on
22/11/93

Yali
21/11/93

Heard Mr. A. I. Bhatkar
for the applicant and Mr. T. G.
Savant for the respondents.

It is clear that the
applicant was continued until
the new appointments were made.
According to Mr. A. I. Bhatkar the
new appointments were ^{made} not
according to the rules. He states
that he had already challenged
that appointment by a separate
O. A. but the new appointee has
left the service.

We find no reason
to entertain the present C.P.
which is disposed of.


(M. Y. Priolkar)
M(A)


(M. S. Deshpande)
V.C.

22-11-93
order/Judgement despatched
to Applicant/Respondent (s)
on 22-11-93

CGM
13-12